

- (iv) Obtaining the services of international experts wherever considered necessary.
- (v) Maintenance of reservoir health through workover operations, pressure maintenance methods.
- (vi) Encouraging the participation of private/joint venture companies in the oil exploration and development programmes.
- (vii) 3D seismic surveys of the oil fields for better reservoir delineation.
- (viii) Application and optimisation of artificial lift operations.
- (ix) Stimulation of wells.

Funds for Housing Projects

135. DR. T. SUBBARAMI REDDY : Will the PRIME MINISTER be pleased to state :

- (a) whether the Government have prepared any long term plan for housing projects in the country;
- (b) if so, the number of units likely to be set up during 1996-2001 and the funds required for it; and
- (c) the total amount spent to complete the projects in housing sector during 1990-95?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The National Housing Policy approved by Parliament in August, 1994, has as a basic objective assistance to all people, and in particular the houseless, the inadequately housed and the vulnerable sections, to secure for themselves affordable shelter through access to developed land, building materials, finance and technology.

(b) Since Housing is a State subject and most of the activity in the Housing sector is undertaken through the private and self-help sectors, it is not possible to quantify the numbers of dwelling units which will be created or constructed during the period 1996-2001.

It has, however, been estimated that :

- (a) there exists a housing backlog of 7.71 million dwelling units in urban areas;
- (b) 8.87 million new dwelling units would be required in urban areas to meet the growth in demand the next five years; and
- (c) 0.32 million kutcha dwelling units would require upgradation in urban areas.

The funds required for the above would be in excess of Rs.120,000 crores.

(c) Against the 8th Plan outlay of Rs.6377 crores for urban and rural housing, the actual expenditure

upto March, 1995 on housing schemes both in Central and State sectors amounted to Rs.3074 crores. However, the quantum of private investment in the housing sector cannot be estimated.

Computerisation/Updating of Land Records

136. SHRI RAMSAGAR : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) whether steps have been taken by the Government of Uttar Pradesh for computerisation and updating of land records; and
- (b) if so, the details thereof, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b). Yes, Sir.

Under the Centrally Sponsored Scheme of Strengthening of Revenue Administration and Updating of Land Records (SRA & ULR) Rs.1150.085 lakhs have been released to State Government of Uttar Pradesh for Updating of Land Records.

The Computerisation of land record is being taken up in 22 districts and funds to the tune of Rs.394 lakhs has been released to the State Government of Uttar Pradesh for these projects.

The district-wise release of funds under computerisation of land records are given in the brackets after each district :-

(Rs. in lakhs)

- (i) Deoria (25.00) (ii) Etawah (30.00) (iii) Agra (30.00) (iv) Moradabad (30.00) (v) Mainpuri (25.00) (vi) Allahabad (15.00) (vii) Aligarh (15.00) (viii) Bareilly (15.00) (ix) Gonda (15.00) (x) Hardoi (15.00) (xi) Nainital (14.00) (xii) Ghaziabad (15.00) (xiii) Unnao (15.00) (xiv) Varanasi (15.00) (xv) Barabanki (15.00) (xvi) Kanpur Dehat (15.00) (xvii) Jhansi (15.00) (xviii) Faizabad (15.00) (xix) Gorakpur (15.00) (xx) Lucknow (15.00) (xxi) Meerut (15.00) (xxii) Gharwal (15.00)

Exploration by ONGC

137. SHRI PRADIP BHATTACHARYA : Will the PRIME MINISTER be pleased to state :

- (a) whether the growing militancy in Tripura has affected exploration activities of the ONGC to a large extent;
- (b) if so, the details thereof; and
- (c) the steps Government propose to take to boost exploration in Tripura?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) and (b). Yes, Sir. The militant activities of various extremist groups such as All Tripura Tiger Force (ATTF),

National Liberation Front of Tripura (NLFT), Tribal Liberation Organisation (TLO) etc., have severely hit the operations of ONGC Ltd. in their Tripura Project.

(c) With a view to boost the exploration for oil and gas in Tripura, a Block measuring 3,000 Sq. Kms. (AA-ON-3) has been awarded to a private/multinational Company. Also, ONGC Ltd. has signed a Memorandum of Understanding with UNOCAL of USA to jointly explore and exploit the PEL areas of ONGC.

ONGC

138. SHRIMATI GEETA MUKHERJEE : Will the PRIME MINISTER be pleased to state :

(a) whether ONGC has deducted FPF amounts from employees w.e.f. November 16, 1995 onwards;

(b) if so, the reasons for such deduction;

(c) whether ONGC can keep FPF amount into their own accounts w.e.f. November 16, 1995 onwards;

(d) if not, the action taken by Government against ONGC for violation of order?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) Yes, Sir.

(b) ONGC Ltd. has applied to EPF authorities for exemption from the purview of Employees Pension Scheme, 1995, under Clause 39 of the Scheme.

(c) and (d). No FPF amount has been kept by ONGC Ltd. into its own accounts.

Power Projects

139. SHRI MULLAPPALLY RAMACHANDRAN :
PROF. P.J. KURIEN :
SHRI P.C. THOMAS :

Will the PRIME MINISTER be pleased to state :

(a) whether the power projects recommended by the State Government of Kerala are pending with the Union Government;

(b) if so, the details thereof;

(c) the reaction of the Government thereto; and

(d) the number of projects from Kerala cleared by the Union Government during the last 3 years?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (c). Puyankutty Hydro Electric Project 2x120 MW, recommended by the Government of Kerala, has not been accorded forest clearance by the Ministry of Environment & Forests so far.

(d) Two power projects namely DG sets at Brahampuram (5x20 MW) and DG Sets at Kozikode

(6x20 MW) have been given investment approval during the last three years.

LPG Connections

140. SHRI JAGAT VIR SINGH DRONA : Will the PRIME MINISTER be pleased to state :

(a) whether there is illegal sale of MP's LPG quota coupons in the open market for a price;

(b) if so, the details thereof; and

(c) the precautionary measures taken by the Government to stop such illegal sale trade of gas connections from MP's quota?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) Government is not aware of any illegal sale of MP's LPG quota coupons.

(b) and (c). Does not arise in view of (a) above.

Kothagudem Thermal Power Project

141. DR. M. JAGANNATH :
SHRI AYYANNA PATRUDU :

Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have received any request from the Government of Andhra Pradesh for release of funds for the works on stage V of Kothagudem thermal power station;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b). Andhra Pradesh State Electricity Board (APSEB) have requested Power Finance Corporation (PFC) for a term loan assistance of Rs. 500 crores for completion of Stage V (2x250 MW) Units 9 and 10 of Kothagudem Thermal Power Station.

(c) PFC have sanctioned a loan of Rs. 130 crores in August, 1996 to APSEB towards completion of balance works in respect of Unit 9, programmed to be synchronised by March, 1997.

Dwelling Unit to Homeless

142. SHRI MADHAVRAO SCINDIA : Will the PRIME MINISTER be pleased to state :

(a) whether Government's attention has been drawn to a statement made by the Chairman, National Human Rights Commission (NHRC) while addressing a function in New Delhi on the World Habitat Day to the effect that the right to own a descent dwelling should be made a fundamental right;